

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 311**  
**CA.CAA/90/ND/2022**

**IN THE MATTER OF:**

M/s. Shri Venimadhav Pvt. Ltd. AND Ovington .... Petitioner/Applicant  
Finance Pvt Ltd. & RD, DL,IT

**Order u/S. 230-232**

**Order delivered on 01.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the OL : Mr. Kartikeya Asthana, Adv., Mr. Anil Kumar Singh,  
Adv.

For the Respondent :

**ORDER**

In compliance with the order dated 22.04.2024, the Applicant has filed Synopsis along with consent of the Secured Creditor. The Applicant is directed to file proper Synopsis with relevant information and the consent affidavit of the Secured Creditor on a proper Stamp paper within one week.

List the matter **on 12.08.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**